

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:2020
ANSWERED ON:08.03.2013
RESERVATION IN PANCHAYATI RAJ INSTITUTIONS
Rawat Shri Ashok Kumar

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether as per the 73rd Constitutional Amendment, the provision for reservation of Scheduled Castes/Scheduled Tribes is compulsory in panchayati raj institutions;
- (b) if so, the details thereof;
- (c) whether all the States/UTs have implemented the said provision;
- (d) if so, the details thereof;
- (e) if not, the name of such States/UTs which have not applied the said provisions; and
- (f) the remedial steps taken by the Government in this regard?

Answer

MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO)

- (a) & (b): As per Article 243D of the Constitution, the seats and offices of chairpersons in Panchayati Raj Institutions of the States/Union Territories covered by Part-IX of the Constitution have been reserved for the Scheduled Castes and the Scheduled Tribes in the same proportion as the proportion of their population in the total population of the areas. However, Article 243M(3A) exempts Arunachal Pradesh from the provision of reservation of seats for the Scheduled Castes.
- (c) & (d): As per information available with this Ministry, concerned States/UTs have provided for such reservations.
- (e) & (f): Do not arise, in view of the reply given to parts (a) to (d) above.